

[Shri Shahnawaz Khan]

- (iv) The Employees' Provident Funds (Amendment) Scheme, 1966 published in Notification No. G.S.R. 170 in Gazette of India dated the 5th February, 1966.

[Placed in Library. See No. LT-5848/66].

- (2) A copy each of the following Notifications issued under the Employees Provident Funds Act, 1952:—

(i) G.S.R. 1779 published in Gazette of India dated the 4th December, 1965 extending the Employees' Provident Funds Act, 1952 to certain stone quarries.

(ii) G.S.R. 2 published in Gazette of India dated the 1st January, 1966 extending the Employees' Provident Funds Act, 1952, to banks doing business in one State or Union Territory and having no departments or branches outside that State or Union Territory.

[Placed in Library. See No. LT-5849/66].

- (3) A copy of the Annual Report on the working of the Employees' Provident Funds Scheme, 1952 for the year 1964-65. [Placed in Library. See No. LT-5850/66.]

12.34 hrs.

#### COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

##### EIGHTY-SECOND REPORT

Shri Hem Raj (Kangra): I beg to present the Eighty-second Report of the Committee on Private Members' Bills and Resolutions.

12.34½ hrs.

#### PAPERS LAID ON THE TABLE—contd.

##### STATEMENT RE. FIRE IN THE HEAVY ENGINEERING CORPORATION RANCHI

The Minister of Industry (Shri D. Sanjivayya): Sir, in reply to supplementaries arising from Short Notice Question No. 7 on the Heavy Engineering Corporation, Ranchi, on the 11th March, 1966, particularly in regard to action taken against the former Chairman of the Corporation, Dr. Nagaraja Rao,—

Shri Hari Vishnu Kamath (Hoshangabad): Sir, it is a five-page statement. It may be laid on the Table. But those who have got copies of it may be permitted to put questions now. According to the direction of the Speaker, the statement is available in the Notice Office. But those who have got copies of the statement—I have got a copy—may be permitted to put questions straightaway.

Mr. Deputy-Speaker: It will be laid on the Table.

Shri Hari Vishnu Kamath: I know, but the practice has been—perhaps you are not aware—(Interruption).

Mr. Deputy-Speaker: If you want to ask questions, we will take it up tomorrow.

Shri Hari Vishnu Kamath: Definitely tomorrow. Please do not forget.

Shri D. Sanjivayya: There is one difficulty. I have to answer questions in Rajya Sabha tomorrow.

Mr. Deputy-Speaker: After the Question Hour.

Shri D. Sanjivayya: With your permission, I lay the statement on the Table of the House and I will answer questions tomorrow. [Placed in Library. See No. LT-5851/66].

**Shri S. M. Banerjee (Kanpur):** When the Speaker was in the Chair, lots of questions were put and as a result of that the minister has made this statement. Kindly allow a discussion on this.

**Mr. Deputy-Speaker:** No discussion; only some questions will be allowed. For discussion, you have to table a motion.

**Shri A. P. Sharma (Buxar):** It is not a question of asking questions on the statement; we were given to understand that there will be a discussion.

**Shri Ranga (Chittoor):** First let us go through the statement. If there is any need to ask questions or have a discussion, we can see afterwards.

**Mr. Deputy-Speaker:** Only clarifications can be sought. For discussion, you must table a motion and it will take its course.

**Shri Radhelal Vyas (Ujjain):** Clarification can be only by means of questions: so, as a matter of fact, it is only circumventing it, because under the rules it is not permissible. If you kindly refer to the proceedings yesterday, Sir, the Speaker did not give a decision. When Mr. Mathur spoke on this point, the Speaker only said he will look into it. I submit that once you have taken a decision, you must stick to it; it should not be changed.

**Mr. Deputy-Speaker:** That convention has been there, under the discretionary power of the Chair. I will permit some questions.

**Shri Hari Vishnu Kamath:** I am thankful to you for your ruling. I do not know why Mr. Vyas wants to curtail the rights of Members.

12.37 hrs.

### DEMANDS FOR GRANTS—RAILWAYS, 1966-67

AND

### DEMANDS FOR SUPPLEMENTARY GRANTS (RAILWAYS), 1965-66—Contd.

**Mr. Deputy-Speaker:** The House will now take up further discussion and voting on the Demands for Grants in respect of the Budget (Railways) for 1966-67 and Supplementary Demands for Grants in respect of the Budget (Railways) for 1965-66. Out of 11 hours allotted, 6 hours and 33 minutes have been taken and 4 hours and 25 minutes remain. How much time does the Minister want to reply?

**The Minister of Railways (Shri S. K. Patil):** For both of us, we want 1 hour. Half an hour for the Minister of State and half an hour for me at the end.

**Mr. Deputy-Speaker:** Shall I call him at 5 o'clock?

**Shri U. M. Trivedi (Mandsaur):** How can he be called at 5 o'clock, Sir, when everybody wants to go away?

**Shri Hari Vishnu Kamath (Hoshangabad):** The Junior Minister can intervene today and the Senior Minister may reply tomorrow.

**Shri S. K. Patil:** All right, Sir, I will reply tomorrow.

**Shri Hari Vishnu Kamath:** Are you taking up the Demands for Grants and the Supplementary Demands for Grants together? Were they taken together yesterday?

**Shri U. M. Trivedi:** I cannot understand how they can be taken together.

**Mr. Deputy-Speaker:** Yesterday and day before yesterday also, they were taken up together with the consent of the House.

**Shri Mohan Nayak** may continue his speech.